## Sensitizing students about crimes and consequences

1278. DR. PRABHAKAR KORE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the crimes committed by juveniles are on the rise in the country and minors are not aware of the nature and serious consequences of crimes under law;
- (b) whether Government in consultation with State Governments proposes to bring in a mechanism to sensitize students about various forms of crimes and their consequences; and

## (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) As reported by National Crime Record Bureau (NCRB), the new cases of juveniles apprehended during the year 2014, 2015 and

2016 are 48228, 41385, 44171 respectively, showing a mixed trend with a decline of 14% in 2015 over 2014 and an increase of 6.73% in 2016 over 2015.

(b) and (c) The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) has been enacted by repealing the Juvenile Justice (Care and Protection of Children) Act, 2000 to make comprehensive provisions for children alleged and found to be in conflict with law and children in need of care and protection. The Ministry is managing Child Protection Services under the umbrella scheme of Integrated Child Development Scheme (ICDS). The scheme has a provision for 24x7 helpline for children called as Childline. Counseling as well as intervention is offered through Childline on case to case basis. Ministry of Human Resource Development has been requested to spread awareness through school network. NCPCR also conducts awareness workshop/consultation and training programs for various stakeholders for creating awareness. Further, POSCO e-box was launched by Ministry/NCPCR in 2016 for direct online reporting of sexual abuse.

## Crimes committed by minors

1279. DR. PRABHAKAR KORE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that instances of crimes committed by minors are on the rise in the country, especially in urban parts of the country;
- (b) whether Government, in consultation with State Governments, proposes to initiate comprehensive study to know the reasons behind increase in crimes committed by minors;
  - (c) if so, the details thereof and the steps taken by Government therefor, and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) As reported by National Crime Record Bureau (NCRB), the new cases of juveniles apprehended during the year 2014, 2015 and 2016 are 48228, 41385, 44171 respectively, showing a mixed trend with a decline of 14% in 2015 over 2014 and an increase of 6.73% in 2016 over 2015.

(b) to (d) The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) has been enacted by repealing the Juvenile Justice (Care and Protection of Children)